

Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )

I.A. No. 396 of 2013 in  
DFR No. 2128 of 2013

Dated : 7<sup>th</sup> January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Western Electricity Supply Co. of Orissa Ltd.

...Applicant(s)

Versus

Orissa Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Applicant(s):

Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza

Counsel for the Respondent(s):

Mr. Rutwik Panda for R.1

Mr. R.K. Mehta  
Mr. Antaryami Upadhyay  
Ms. Ishita C. Das Gupta for R.2

ORDER

I.A. No. 396 of 2013  
(Appl. for condonation of delay)

This is an Application to condone the delay of 19 days in filing the Appeal as against the Order dated 26.07.2013.

We have heard the learned counsel for the Applicant/Appellant as well as the Respondents.

We find that there is sufficient cause to condone the delay. Accordingly, the delay is condoned. The Application is disposed of.

The Registry is directed to number the Appeal and post for Admission on

22.01.2014.

(Rakesh Nath)  
Technical Member  
ts/kt

(Justice M. Karpaga Vinayagam)  
Chairperson